

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 33332/2023

(Arising out of impugned final judgment and order dated 08-04-2022
in ITA No. 78/2022 passed by the High Court Of Delhi At New Delhi)

THE PR. COMMISSIONER OF INCOME TAX 9

Petitioner(s)

VERSUS

TOSHIBA INDIA PVT. LTD.

Respondent(s)

(IA No.191612/2023-CONDONATION OF DELAY IN FILING and IA
No.191613/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH

Diary No(s). 22271/2023 (XIV)

(IA No.206745/2023-CONDONATION OF DELAY IN FILING and IA
No.206748/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
and IA No.206747/2023-CONDONATION OF DELAY IN REFILING/CURING THE
DEFECTS)

Date : 13-10-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE UJJAL BHUYANFor Petitioner(s) Mr. Raj Bahadur Yadav, AOR
Mr. Balbir Singh, A.S.G.
Mr. Monica Benjamin, Adv.
Mr. Shashank Bajpai, Adv.
Mr. Rohit Khare, Adv.
Mrs. Anuradha Mishra, Adv.
Mr. Rupender Sinhmar, Adv.
Mr. Amit Sharma B, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice to the respondent.

Tag along with C.A.No.135/2016 and C.A. No.18309/2015.

(RADHA SHARMA)
COURT MASTER (SH)(MALEKAR NAGARAJ)
COURT MASTER (NSH)